











Conference on

Insolvency and Bankruptcy Code - Evolving Paradigms and Reforms

Thursday, 13 April 2023: Silver Oak, India Habitat Centre, Lodi Road, New Delhi

Chief Guest



Shri Ravi Mital
Chairperson
The Insolvency and Bankruptcy Board of India (IBBI)

Guest of Honour



Smt. Anita Shah Akella Joint Secretary Ministry of Corporate Affairs Government of India

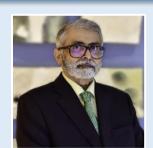
Session Chairs



Shri Sudhaker Shukla
Whole Time Member
The Insolvency and Bankruptcy Board of India (IBBI)

Shri Sandip Garg
Executive Director
The Insolvency and Bankruptcy Board of India (IBBI)

Conference Chair



Mr Shardul Shroff
Chairman
CII Task Force on Insolvency and Bankruptcy &
Executive Chairman
Shardul Amarchand Mangaldas & Co

Conference Co-Chair



Mr Vishesh C Chandiok
Co-Chair
CII Task Force on Insolvency and Bankruptcy &
Chief Executive Officer
Grant Thornton Bharat LLP

Eminent Speakers



Mr Anoop Rawat
Partner
Shardul Amarchand
Mangaldas & Co



Dr Ashok Haldia
Chairman
Indian Institute of
Insolvency
Professionals of ICAI



Mr Divyam Agarwal Partner JSA



Ms Mani Gupta
Partner
Sarthak Advocates &
Solicitors



Ms Misha
Partner
Shardul Amarchand
Mangaldas & Co



Mr P Ashok Kumar Associate General Counsel Arcellor Mittal NipponSteel Ltd



Mr Prakhar Sharma General Counsel Kotak Investment Advisors Ltd.



Mr Prashant
Venkatesh
Credit Structurer
and Managing
Director
Broad peak

Investments



Mr Rajesh Samson
Partner
Deloitte India
Insolvency
Professionals LLP



Mr R R Jha
Director (Projects)
Power Finance
Corporation Ltd.



Mr Sandeep Negi Subject Matter Expert



Dr Sanjeev Gemavat Group General Counsel

Vedanta Group



Mr Siddharth Srivastava Partner Khaitan & Co



Mr Sumit Khanna Subject Matter Expert



Ms Veena Sivaramakrishnan Partner Shardul Amarchand Mangaldas & Co

Suggested Session Themes for Panel Discussions

1030 - 1145 hrs: Inaugural Session

Insolvency And Bankruptcy Code - Journey till Date

- Global trends in Insolvency and Bankruptcy landscape
- Roadblocks, Experience, Solutions, Success and Nuances of IBC
- Evolving jurisprudence since inception of Code
- ADR in IBC framework

1200-1315 hrs: Plenary Session I

Reforms To Strengthen Processes Under IBC

- Success of Resolution vs. Liquidation
- CIRP Reduction of delays and value maximization
- Streamlining the Liquidation process
- Code of conduct for Committee of Creditors

1400-1515 hrs: Plenary Session II

Pre-Pack Mechanism and Cross Border Insolvency

- Nuances of Pre-pack mechanism
- Extension of pre-pack provisions to large corporate debtors
- Carve-outs in Indian context
- Flexibility/ relaxation in CIRP of foreign companies

1515-1630 hrs: Valedictory Session

Stressed Assets – New Investment Avenues

- Investment in stressed assets Scope and opportunities
- Valuation framework and ecosystem
- India distressed assets market the time is right
- Regulatory initiatives what more needs to be done

Who should attend

CEOs, Board Members, CFOs, Company Secretaries, Chartered Accountants, Legal Counsels, Legal Professionals, Regulatory and Corporate Affairs Professionals, Compliance Officers, Bankers, Insolvency Professionals, Information utilities and ARCs

Please click here for Registration

For Partnership Opportunities and Further Details, Please Contact:

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